

PARA 1.11

STEPS TAKEN

service of foreign technicians so that all relevant information is available at one place and any deviation from or violation of policy instructions/guidelines regarding the employment of such technicians can be easily detected.

of the particulars of sanctions issued for employment of foreign technicians. Besides, instructions already exist whereby income-tax officers should examine carefully whether the conditions laid down in section 19 (6) (vii) of the Income-tax Act, are satisfied *before* granting the benefit to the foreign technicians even when the concerned Ministry had earlier given a formal approval.

Export of Goods to South Africa

1835. SHRI V. TULSIRAM :
DR. G.S. RAJHANS :
DR. CHANDRA SHEKHAR
VERMA ;

Will the Minister of FINANCE be pleased to state ;

(a) whether attention of Government has been drawn to the news item captioned "Two held for exporting goods to South Africa" appearing in the Times of India dated 1 July, 1985 ;

(b) if so, particulars of the persons involved there in and name of the shipping companies through which the goods were exported to South Africa ; and

(c) the details of action taken/proposed to be taken against all the defaulters ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) and (c) Reports received by the Government indicate that on 29th June, 1985, Sri Taro Vazirani, Director, M/s Arabee Shipping Company Pvt. Ltd., agents of M/s Gold Star Line registered in Hong-kong, whose ships were being used to carry cargo, exported from Bombay, to South Africa by manipulation of shipping documents and Sri Nairain Baheti, Director, M/s Akai Impex Pvt. Ltd., Bombay, who had exported goods actually destined for South Africa, were arrested under the provisions of the Customs Act, 1962.

As a follow-up action, premises of other parties suspected to be engaged in exports to South Africa were searched on 3.7.1985. In this connection, 8 persons belonging to 7 export firms were arrested on 4.7.1985. The ship 'M.V. Atair' belonging to M/s Gold Star Line and the goods actually destined for South Africa taken on board of the vessel in 45 containers from Bombay were detained at Cochin while on way to Colombo. The ship was released on a bond of Rs. 9 lakhs, backed by a bank guarantee on 13.7.1985.

As the case is under investigation, it will not be expedient to disclose further details at this stage.

Export of Milk to Middle East Countries

1836. SHRI V.S. KRISHNA IYER :
Will the Minister of COMMERCE be pleased to state :

(a) whether India is exporting milk to Middle East countries ;

(b) if so the quantity of milk exported during the last three years ;

(c) names of the States which are exporting milk to Middle East countries ; and

(d) the foreign exchange earned in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) No, Sir. Under the current policy of Exports, Milk is not allowed for exports.

(b) to (d) Do not arise.